

## NOTICE

In order to reduce the physical presence of lawyers, litigants and Court staff due to outbreak of COVID-19, **IT IS HEREBY NOTIFIED** for the information of the Advocates and the parties appearing in-person that the Hon'ble The Chief Justice has been pleased to nominate the following Hon'ble Judges to hear i) **urgent judicial matters** ii) **admission matters mentioned in separately published list at High Court of Bombay at Goa through Video Conferencing :-**

### HIGH COURT OF BOMBAY AT GOA

On 3<sup>rd</sup> July 2020

11.00 a.m. onwards.

Sitting	Matters	Email id to forward praecipe
Hon'ble Shri. Justice M.S. SONAK AND Hon'ble Smt. Justice M.S. JAWALKAR	<b>Urgent</b> Civil and Criminal matters pertaining to Division Bench and pending <b>admission</b> matters as per list published separately.	reghighgoa@gmail.com
Hon'ble Kum. Justice NUTAN D. SARDESSAI	<b>Urgent</b> Civil and Criminal matters pertaining to single bench and pending <b>admission</b> matters as per list published separately.	reghighgoa@gmail.com

NOTE : It is clarified that the assignments as above shall continue with the Hon'ble Judges between 1<sup>st</sup> July 2020 and 3<sup>rd</sup> July 2020.

### NOTE-I

i) In the event of the presiding Judge of the Division Bench recusing from a matter, then such matter be placed before Division Bench consisting of the companion Judge of the earlier Division Bench and the Single Judge presiding over the Single Bench.

ii) In the event of the companion Judge of the Division Bench recusing from a matter, then such matter be placed before the Division Bench consisting of the presiding Judge of the earlier Division Bench and the Single Judge presiding over the Single Bench.

iii) In the event of the Judge presiding over the Single Bench recusing from a matter, then such matter be placed before the companion Judge of the Division Bench, who shall preside over the Single Bench.

**On 6<sup>th</sup>, 10<sup>th</sup>, 13<sup>th</sup>, 16<sup>th</sup>, 20<sup>th</sup> and 23<sup>rd</sup> July 2020**

110.30 a.m. to 1.30 p.m. and 2.30 p.m. to 4.30 p.m.

Sitting	Matters	Email id to forward praecipe
Hon'ble Shri. Justice M.S. SONAK	Final hearing matters of MACT and Land Acquisition Appeals, as per list published separately.	reghighgoa@gmail.com
Hon'ble Shri. Justice D. S. NAIDU	<b>Urgent</b> Civil matters pertaining to single bench and pending <b>admission</b> matters as per list published separately.	reghighgoa@gmail.com
Hon'ble Kum. Justice NUTAN D. SARDESSAI	<b>Urgent</b> Criminal matters pertaining to single bench and pending <b>admission</b> matters as per list published separately.	reghighgoa@gmail.com

NOTE : It is clarified that the assignments as above shall continue with the Hon'ble Judges between 4<sup>th</sup> July 2020 and 23<sup>rd</sup> July 2020.

**NOTE-II**

In the event of any Court passing an order for not placing the matter before any Court, then the matter be placed before the Court as below :

- i) The mentioning of Court at Sr. No. 1 is allowed before the Court at Sr. No. 2.
- ii) The mentioning of Court at Sr. No. 2 is allowed before the Court at Sr. No. 3 and vice versa.

**On 7<sup>th</sup> and 9<sup>th</sup> July 2020**

10.30 a.m. to 1.30 p.m. and 2.30 p.m. to 4.30 p.m.

Sr. No.	Sitting	Matters	Email id to forward praecipe
1	The Hon'ble The CHIEF JUSTICE AND Hon'ble Shri. Justice M. S. SONAK	<b>Urgent</b> Civil and Criminal matters pertaining to Division Bench and pending <b>admission</b> matters as per list published separately.	reghighgoa@gmail.com
2	Hon'ble Shri. Justice D. S. NAIDU	<b>Urgent</b> Civil matters pertaining to single bench and pending <b>admission</b> matters as per list published separately.	reghighgoa@gmail.com
3	Hon'ble Kum. Justice NUTAN D. SARDESSAI	<b>Urgent</b> Criminal matters pertaining to single bench and pending <b>admission</b> matters as per list published separately.	reghighgoa@gmail.com

NOTE : It is clarified that the assignments as above shall continue with the Hon'ble Judges between 4<sup>th</sup> July 2020 and 9<sup>th</sup> July 2020.

**On 14<sup>th</sup> , 17<sup>th</sup>, 21<sup>st</sup> and 24<sup>th</sup> July 2020**

10.30 a.m. to 1.30 p.m. and 2.30 p.m. to 4.30 p.m.

Sr. No.	Sitting	Matters	Email id to forward praecipe
1	Hon'ble Shri. Justice M. S. SONAK AND Hon'ble Smt. Justice M. S. JAWALKAR	<b>Urgent</b> Civil and Criminal matters pertaining to Division Bench and pending <b>admission</b> matters as per list published separately.	reghighgoa@gmail.com
2	Hon'ble Shri. Justice D. S. NAIDU	<b>Urgent</b> Civil matters pertaining to single bench and pending <b>admission</b> matters as per list published separately.	reghighgoa@gmail.com

3	Hon'ble Kum. Justice NUTAN D. SARDESSAI	<b>Urgent</b> Criminal matters pertaining to single bench and pending <b>admission</b> matters as per list published separately.	reghighgoa@gmail.com
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NOTE : It is clarified that the assignments as above shall continue with the Hon'ble Judges between 4<sup>th</sup> July 2020 and 24<sup>th</sup> July 2020.

#### NOTE-III

i) In the event of the presiding Judge of the Division Bench recusing from a matter, then such matter be placed before Division Bench consisting of the companion Judge of the earlier Division Bench and the Single Judge presiding over the Single Bench.

ii) In the event of the companion Judge of the Division Bench recusing from a matter, then such matter be placed before the Division Bench consisting of the presiding Judge of the earlier Division Bench and the Single Judge presiding over the Single Bench at Sr. No. 2.

iii) The Mentioning of the Single Bench at Sr. No. 2 is allowed before the Single Bench at Sr. No. 3 and vice versa.

#### NOTE-IV

i) The matters mentioned in separately published list of admission and final hearing matters will be listed before the Hon'ble Court only after receipt of the Praecipes.

ii) The matters mentioned in separately published list of admission and final hearing matters in which Praecipes are not received, will not be listed before the Hon'ble Court.

iii) List of Final hearing matters of MACT and Land Acquisition Appeals will be published separately.

iv) The Advocate or the party in person who wish to list his matter for final hearing should send a praecipe on the given email-ID along with an acknowledgement of service of Praecipe to the other side.

v) The Court taking up admission matters will take only 15 matters on Court working day. If, more than 15 Praecipis are received, then the matters of remaining Praecipis will be listed on next Court working day.

vi) A separate special procedure for hearing of admission and final hearing matters will be published separately on The Bombay High Court website.

Dated this 30<sup>th</sup> day of June 2020.

By Order,

Sd/-

(V. R. Kachare)

I/c Registrar (Judl-I)

High Court, Appellate Side, ]  
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Bombay. ]